



2026:AHC:15642

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 44976 of 2025

Masroor

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Bharat Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

Heard Shri Bharat Singh, learned counsel for the applicant, Shri Ramendra Pal Singh, learned AGA for the State-respondents and perused the record.

This bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 has been moved on behalf of accused-applicant, Masroor, seeking enlargement on bail in Case Crime No. 429 of 2014 (Case No. 2512 of 2018), under Sections 147, 148, 149, 307, 336, 342, 427, of the Indian Penal Code, and Section 7 Criminal Law Amendment Act, and Section 3/5 Public Property Damage Act, Police Station Ushait, District Budaun.

Learned counsel for the applicant argued that the accused-applicant is innocent. He has been falsely implicated in this very case crime number and is languishing in jail since 24.10.2025. Learned counsel for the applicant submits that similarly circumstanced co-accused Farookh, Israil, Noor Mohammad, Mushtaq, have already been enlarged on bail by this Court on 8.1.2026, 12.01.2026, 10.12.2025, 12.01.2026 in Criminal Misc. Bail Application No. 44953 of 2025, 45238 of 2025, 43668 of 2025 and 45214 of 2025 respectively. Photocopies of all the bail orders provided by learned counsel for the applicant are taken on record. There is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has been prayed for.

Per contra learned A.G.A. has opposed the prayer for bail of the applicant, but submits that similarly circumstanced aforesaid co-accused has already been granted bail by this Court.

Considering all above facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness and *prima facie* case, but without commenting on merit of case, a case for bail is made out.

Accordingly, the bail application is allowed.

Let the accused-applicant, Masroor, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

1. The applicant will not tamper with the evidence.
2. The applicant will not indulge in any criminal activity.
3. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel his bail.

January 19, 2026
Vinod.

(Ashutosh Srivastava, J.)